

**DELHI COMMISSION FOR PROTECTION OF CHILD RIGHTS**  
**GOVT. OF N.C.T. OF DELHI**  
**5<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
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Ref. No. F4 (JJ2)/1/DCPCR/2021-22/SM/16612-628

Dated: 03/01/2022

**ORDER**

1. The Delhi Commission for Protection of Child Rights in discharge of its functions under section 13 (1-e), section 13(1-i) and section 13 (1-j) of the Commissions for Protection of Child Rights Act 2005 and in exercise of its power under section 14 (1) of the Commissions for Protection of Child Rights Act 2005 initiates an inquiry through this order.
2. The aforesaid inquiry shall look into following matters:
  - a. Assessment of
    - i. awareness of the legal proceedings and status of their cases/ inquiry among children alleged to be in conflict with law and children in conflict with law who are residing in various Observation Homes, Place of Safety and Special Homes, situated in National capital Territory of Delhi and
    - ii. duration of their stay in these institutions along with the reasons thereof;
  - b. Identification of issues and challenges experienced by such children in securing bail or release (where applicable) and in securing leave, quality and effectiveness of legal services available to them and their experiences with the police;
  - c. Demographic profile involving social, economic and educational status of the family of such children;
  - d. Any other matter connected incidental to either or all of the above three.
3. For the purpose of carrying out aforesaid inquiry, Commission constitutes the Inquiry Panel as follows:
  - a. Hon'ble Justice (Retired) Madan B. Lokur-- Chairperson
  - b. Ms. Suneita Ojha, Member
  - c. Ms. Sneha Singh, Member
  - d. Shri Ajay Verma, Member




4. For the matters of inquiry specified under point no.2 above, members of the Inquiry Panel, individually or collectively, are hereby authorized to:
  - a. Visit the Observation Homes, Special Homes and Place of Safety with at least one day prior intimation, through the secretariat of this commission to the Persons In-charge of concerned child care institutions;
  - b. Interact with and interview children without the presence of any staff and have access to their records (case files, reports, orders etc.) available in the institution;
  - c. Interact with persons in-charge and other officials of Observation Homes, Special Homes and Place of Safety, as the case may be, to obtain facts and information relevant for the purpose of inquiry;
  - d. Visit and interact with the legal services advocates and family members of these children, if required for the purpose of inquiry.
  - e. Inspect legal aid register, warrant files and any other documents or registers which are maintained at the institution.
  - f. Avail photocopy or take picture of any document through their mobile phone required for the purpose of inquiry;
  - g. Any other document incidental to the work of the Inquiry Panel
5. The members of the Inquiry Panel shall file a confidentiality undertaking with the Commission to ensure complete privacy of the children and the records and information accessed as part of the inquiry. The Panel shall submit its report to the Commission and shall undertake to not reveal or share the report, any part thereof or findings of the inquiry to any entity or entities without the written permission of the Commission.
6. The members of the Inquiry Panel shall submit their request for access to records maintained outside Observation Homes, Special Homes and Place of Safety to the Commission only. The Commission shall provide full secretarial assistance to the members of the Inquiry Panel, who shall reach out to the Commission, through an official designated for this purpose, in case of need of such assistance at any time and stage of this inquiry.
7. The members of the Inquiry Panel shall comply with the Institution's Child Protection Policy, sign the visitors' register, show their ID cards and this order as and when required by the Institution. The Institution may retain the copy of their identity documents, if it so wishes for its record purposes.
9. All the Persons in-charge and all other officials, including security staff, of the Observation Homes, Special Homes and Place of Safety are required to ensure and extend professional courtesy and cooperation to the members of the Inquiry Panel.



11. The members of Inquiry Panel shall write a joint report based on their inquiry, duly signed by each of them on each page of report and annexures, if any and must submit such report within 5 weeks of the issuance of this order.
12. With the submission of such a joint inquiry report, the Inquiry Panel shall stand dissolved automatically without any further order of Commission in this regard.
13. This Order is in suppression of the Order Ref. No. F4 (JJ2)/1/DCPCR/ 2021-22/SM/15431 issued dated 13.12.2021.

This issues with the approval of the competent authority.

  
**Rakesh Bhatnagar**  
(Secretary, DCPCR)

**For necessary action, copy to:**

1. Hon'ble Justice (Retired) Madan B. Lokur
2. Advocate Ms. Sunieta Ojha
3. Advocate Ms. Sneha Singh
4. Advocate Shri Ajay Verma
5. Person In-charge, Observation Home for Boys-I, Delhi Gate
6. Person In-charge, Observation Home for Boys-II, Sewa Kutir
7. Person In-charge, Observation Home for Boys-III, Majnu Ka Tila
8. Person In-charge, Observation Home for Girls, Nirmal Chhaya Complex
9. Person In-charge, Special Home, Majnu Ka Tila
10. Person In-charge, Place of Safety, Majnu Ka Tila

**Copy for kind information only:**

1. Joint Registrar, Juvenile Justice Committee, Hon'ble High Court of Delhi
2. Secretary to Hon'ble Minister of Women & Child Development, Government of NCT of Delhi
3. Member-Secretary, Delhi State Legal Services Authority
4. Pr. Secretary, Department of Women & Child Development, Government of NCT of Delhi
5. Director, Department of Women & Child Development, Government of NCT of Delhi
6. PA to Chairperson, DCPCR
7. Guard File